BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 27 of 2014

23.07.2014

List this matter on **24.07.14** as the learned counsel for the petitioner is not present.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 28 of 2014

23.07.2014

Heard Mr S Dey, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in the event of arrest of the petitioner/accused, he to be released on bail for a sum of Rs. 50,000/- with 1(one) surety of the like amount.

The IO concerned is also directed to be present on the next date fixed.

List this matter after 3(three) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 29 of 2014

23.07.2014

Heard Mr S Dey, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

In the meantime, in the event of arrest of the petitioner/accused, he to be released on bail for a sum of Rs. 50,000/- with 1(one) surety of the like amount.

The IO concerned is also directed to be present on the next date fixed.

List this matter after 3(three) weeks.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. MC No. 5 of 2014

23.07.2014

List this matter after 1(one) week along with CRL. PETN. No. 5 of 2014.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. PETN. No. 5 of 2014

23.07.2014

The learned counsel for the petitioner is not present.

Mr. P Yobin, the learned State counsel is present.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. PETN. No. 7 of 2014

23.07.2014

None appears for on behalf of the petitioner.

Mr. R Gurung, the learned State counsel is present and submits that, after going through the Lower Court case record, he found that there is suppression of materials of facts, so Lower Court case record may be called for.

Registry is directed to call for the Lower Court case record.

List this matter after 2(two) weeks.

JUDGE

V Lyndem